

later from newspaper reports. I do not know anything more.

**Shri Hem Barua:** May I put a supplementary question? In view of our strained relations with China and in view of the experience that we have gained from the behaviour of the Chinese Delegation to the World Peace Conference at New Delhi, may I know what guarantee is there that Mr Ko-mu Ju, who is the Vice-Chairman of the Chinese Peoples' Political Conference and who is a full-blooded apologist of Mao Tse-tung's regime may not behave in the same odd way?

**Shri Jawaharlal Nehru:** I take it that most people, most prominent people, in China will be presumed to be in favour of the regime there. So, to say that this gentleman is a full-blooded apologist does not make any difference. The fact that he has been invited to this Conference, I do not think should necessarily have a bad effect on our strained relations with China. I am not saying anything in favour of the invitation or against it, but it need not affect our relations, if he has been invited as an individual and in the hope that he will be helpful. I cannot say whether he will be helpful or not.

**Shri Hem Barua:** That is the trouble.

**Shri Jawaharlal Nehru:** Anyhow, Government has nothing to do with the invitation or with the Anti-Nuclear Conference that is being held.

**Shri Hem Barua:** I want to know.

**Mr. Speaker:** Now he should not deviate from the procedure which we have established.

**Shri Hem Barua:** There are one or two things which require clarification. And when I asked whether I may put a supplementary question, you said "Yes".

**Mr. Speaker:** In any case, it has escaped my ears; I have not heard it.

**Shri Hem Barua:** You nodded approval.

**Mr. Speaker:** I have just now refused that opportunity to Shri Umamath. So, how can I allow him?

**Shri Hem Barua:** This is very important.

**Mr. Speaker:** We will take up the next item of business—Papers to be laid on the Table.

12-08 hrs.

#### PAPER LAID ON THE TABLE

##### ANNUAL REPORT OF THE OIL AND NATURAL GAS COMMISSION

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** I beg to lay on the Table a copy of Annual Report of the Oil and Natural Gas Commission for the year 1960-61, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library No. LT-184/62].

**Shri Morarka (Jhunjhunu):** I want to raise a point of order about this Report which is laid on the Table of the House. As you will kindly notice, this Report relates to the year 1960-61 and so it does not comply with the provisions of the Act. Because, the provision requires that the report should be laid on the Table as soon as the financial year begins in respect of the previous financial year. The present financial year is 1962-63 and the report which should be laid on the Table is that of the previous financial year, namely, 1961-62. But the hon. Minister has just now laid on the Table a copy of the report relating to the year 1960-61, which is twelve months old. If you

will permit me, I will read out the relevant section of the Act.

**Mr. Speaker:** Let us hear the hon. Minister. He does not dispute this, I suppose?

**Shri K. D. Malaviya:** No, sir. I do not dispute it. The latest report will also be placed before the House very soon. There has been some delay in the submission of the report for the year 1960-61. I am prepared to make a statement which will explain the whole situation as to why a few months' delay has taken place in the submission of the earlier report.

**Mr. Speaker:** It is one full year.

**Shri K. D. Malaviya:** If you will permit me, I will make a statement about it.

**Shri Hari Vishnu Kamath:** Now or later?

**Mr. Speaker:** Later.

**Shri Hari Vishnu Kamath:** Next year or this year?

**Mr. Speaker:** It would be done very soon.

**Shri Morarka:** The hon. Minister laid even the previous report for the year 1959-60 on the 28th March, 1961.

**Mr. Speaker:** I think now let us have that report and the statement and see what explanation is given therein. Then we can discuss whether the explanation given is plausible and justifiable or not. At that time we can consider whether the delay was justified or not.

12-10 hrs.

DEMANDS FOR EXCESS GRANTS  
(RAILWAYS) 1959-60

**The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):** Sir, on behalf of Shri

Swaran Singh, I beg to present a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1959-60.

12-10½ hrs.

BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 11th June will consist of:—

(1) Further discussion and voting of the Demands for Grants relating to the Ministry of Commerce and Industry.

(2) Discussion and Voting on the Demands for Grants under the control of the Ministry of Finance.

(3) Submission of the outstanding Demands for Grants to the vote of the House.

(4) Consideration and passing of the Finance (No. 2) Bill, 1962.

(5) Discussion and voting on Demands for Excess Grants (General) for 1959-60

Demand; for Excess Grants (Railways) for 1959-60.

(6) Consideration and passing of the President's Pension (Amendment) Bill, 1962.

12-12 hrs.

STATEMENT RE. FOREIGN EX-  
CHANGE SITUATION

**The Minister of Finance (Shri Morarji Desai):** Sir, a large number of questions have been tabled by